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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 274 of 2017 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

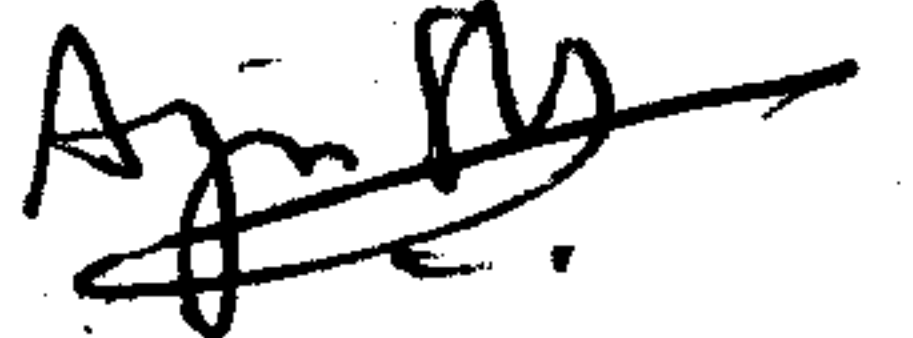
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company: Pramod Bajranglal Kedia
V/s.
Anil Ltd. & ors

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Applicant	

ORDER

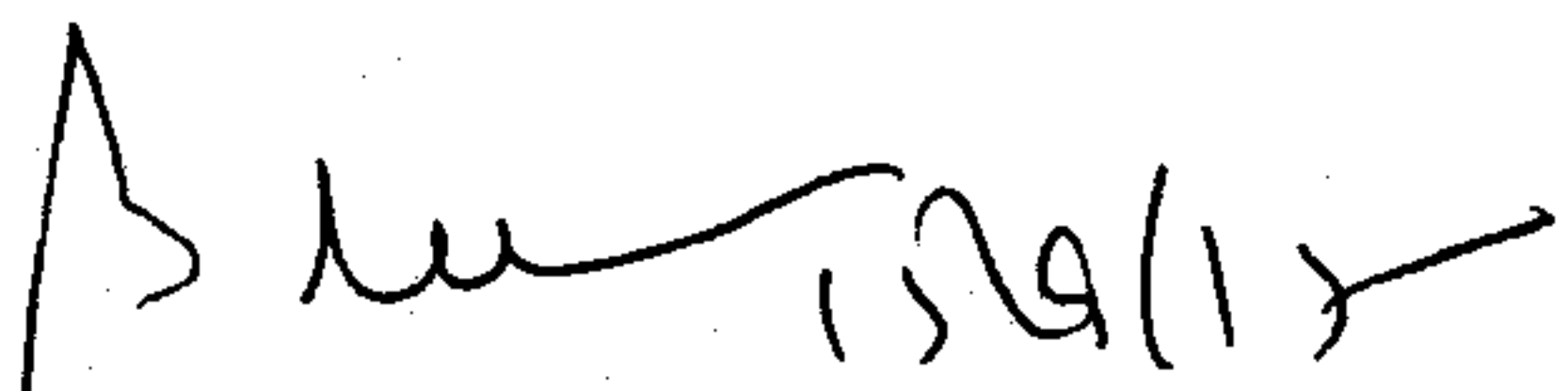
Learned Advocate Mr. Arjun Sheth present for Applicant (IRP). None present for Respondent in IA 274/2017.

Proof of dispatch of copy of application on Respondent filed.

None appeared for Respondents no. 1 to 3.

Applicant is directed to serve notice of date of hearing along with copy of order on Respondents no. 1 to 3 and file proof of service.

List the matter on 18.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.